and the second appeals/complaints pertaining to these departments are lying pending unattended since 23 August, 2014; and

(c) whether there is any proposal to distribute these departments amongst other Information Commissioner to bring down pendency and to give relief to appellants, if not the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) On completion of tenure of Shri Rajiv Mathur as Chief Information Commissioner in the Central Information Commission on 22.08.2014, the post is lying vacant since 23.08.2014. For filling up of the post, advertisement was issued on 24.10.2014. The last date of receiving applications was 24.11.2014. The selection would be made by the Committee constituted under Section 12(3) of the Right to Information Act, 2005.

(b) The last allocation of Ministries/Departments amongst Information Commissioners in the Central Information Commission was done on 15.01.2014.

(c) Section 12(4) of the Right to Information Act, 2005 provides that the general superintendence, direction and management of the affairs of the Central Information Commission shall vest in the Chief Information Commissioner who shall be assisted by the Information Commissioners and may exercise all such powers and do all such acts and things which may be exercised or done by the Central Information Commission autonomously without being subjected to directions by any other authority under this Act. As informed by the Central Information Commission, the last allocation of Ministries/Departments amongst Information Commissioners was done on 15.01.2014.

Role of civil servants in Government schemes

2495. SHRI AJAY SANCHETI: Will the PRIME MINISTER be pleased to state:

(a) who ensures the proper implementation of various Government schemes/ programmes meant for the poor and weaker sections of the society;

(b) the role of civil servants in this regard;

(c) whether any accountability has been fixed to ensure proper and timely implementation of schemes/programmes; and

(d) if so, details thereof, if not, reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) Implementation of Government schemes/programmes including the ones meant for poor and weaker sections of the society is done through

the concerned sectoral ministry and the line departments both at the Central and State level.

(b) Civil servants play the main role in implementing Government schemes/ programmes.

(c) and (d) Services rules regulating conduct of civil servants clearly mandate that they shall be accountable for ensuring proper and timely execution of work assigned to them including implementation of Government schemes/programmes.

Need of Aadhaar cards for welfare scheme

2496. SHRIMATI WANSUK SYIEM: Will the Minister of PLANNING be pleased to state:

(a) whether the use of Aadhaar card system is increasingly sought after much beyond the LPG subsidy reimbursement scheme to other social welfare schemes like Jan Dhan Yojana;

(b) whether the Election Commission of India has now initiated moves to embed and synchronize the Aadhaar database with that of Electoral Photo ID Card (EPIC) to minimize complaints of duplication or forgery of the electoral rolls; and

(c) whether UIDAI is still attempting to secure legal and constitutional validity through a verdict by the Supreme Court where it has been challenged under a PIL?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) Various Ministries, Departments and Agencies of Central and State Governments and Union Territory Administrations, that implement different schemes/programmes involving provision of benefits and/or services, are encouraged to leverage Aadhaar for elimination of fakes and duplicates from the list of beneficiaries/consumers,increasing efficiency of implementation, and achieving higher levels of transparency in operations. In doing so, it has to be ensured that no eligible person suffers, or is denied any benefit or service, merely for the lack of an Aadhaar.

(b) In order to ensure improvement in electoral rolls, the Election Commission of India has issued instructions for the launch of a comprehensive 'National Electoral Roll Purification and Authentication Programme' (NERPAP) with a major objective, *inter-alia*, of linking and authentication of EPIC data of electors with Aadhaar data of UIDAI by collecting Aadhaar details from the electors.

(c) In January, 2009, the Unique Identification Authority of India (UIDAI) was established as an 'Attached Office' of the Planning Commission vide Notification